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MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
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N O T I F I C A T I O N
(I N C O M E - T A X)

No. 2565(F.No.197/25/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "Shri Jain Swetamber Bhandar Tirth Rajgir" for the purpose of the said section for and from the assessment year 1973-74.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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2. The Commissioner of Income-tax, Bihar-I, Patna, with reference to his letter No. GG.1/GI.LL.84/74/9882 dated 19.5.78.
3. All Commissioners of Income-tax.
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(V.P. VASWANI)
SECTION OFFICER

NO. CG/IT(AI)/2466/799/RSP/78.

* SHARM *